

Haryana Public Service Commission (Additional Functions) Act, 1974

[Act No. 21 Of 1974]

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An Act to provide for the recruitment of certain local bodies' officers through the Haryana Public Service Commission.

Haryana Public Service Commission (Additional Functions) Act, 1974

[Act No. 21 Of 1974]

[August 1, 1974]

Be it enacted by the Legislature of the State of Haryana in the Twenty-fifth Year of the Republic of India as follows:- '

1 - Short title and extent.

(1) This Act may be called the Haryana Public Service Commission (Additional Functions) Act, 1974.

(2) It extends to the whole of the State of Haryana.

2 - Definitions.

In this Act, unless the context otherwise requires -

(a) "Commission" means the Haryana Public Service Commission;

(b) "local authority" means a municipal committee, notified area committee, Town Improvement Trust, Panchayat Samiti or any other authority legally entitled to, or entrusted by the State Government with, the control or management of a municipal or local fund; and

(c) "recruitment" means direct appointment or appointment of an official by transfer or promotion other than transfer or promotion in the cadre of the same service.

3 - Additional Functions.

Notwithstanding anything contained in any other law. for the time being in force,

recruitment to all posts carrying an initial pay of eight thousand rupees or above per mensem under a local authority shall be made through the Commission :

Provided that it shall not apply to the -

(i) recruitment made for a period not exceeding six months; and

(ii) recruitment of an Executive Officer of a municipal committee under the Haryana Municipal Act, 1973

4 - Repeal.

The Punjab Public Service Commission (Additional Functions) Act, 1955 (Punjab Act 9 of 1955), in its application to the State of Haryana, is hereby repealed.